व्याख्याः–

इस अधिसूचना के प्रयोजनों के लिए:–

1. "अग्रिम प्राधिकार" से अभिप्राय है, आयात के लिए या भौतिक निर्यातों के लिए पूर्व आयात आधार पर इनपुट के घरेलू उपापन के लिए विदेश व्यापार नीति, 2015–20 के अध्याय 4 के अधीन विदेश व्यापार महानिदेशक द्वारा जारी प्राधिकार।
2. निर्यात संवर्धन पूंजी माल प्राधिकार से अभिप्राय है, भौतिक निर्यातों के लिए पूंजी माल के लिए आयात के लिए विदेश व्यापार नीति 2015–20 के अध्याय 5 के अधीन विदेश व्यापार महानिदेशक द्वारा जारी प्राधिकार।
3. "निर्यातोन्मुख यूनिट" से अभिप्राय है, विदेश व्यापार नीति 2015–20 के अध्याय 6 के उपबंधों के अनुसार अनुमोदित निर्यातोन्मुख यूनिट या इलैक्ट्रानिक हार्डवेयर प्रौद्योगिकी पार्क यूनिट या साफ्टवेयर प्रौद्योगिकी पार्क यूनिट या जैव प्रौद्योगिकी पार्क यूनिट।

संजीव कौशल,
अपर मुख्य सचिव, हरियाणा सरकार,
आबकारी तथा कराधान विभाग।

HARYANA GOVERNMENT

EXCISE AND TAXATION DEPARTMENT

Notification

The 18th October, 2017

No. 115/ST-2. - In exercise of the powers conferred by section 147 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby notifies the supplies of goods listed in column (2) of the Table below as deemed exports, namely:-

Table

Serial Number	Description of supply
(1)	(2)
1.	Supply of goods by a registered person against Advance Authorisation
2.	Supply of capital goods by a registered person against Export Promotion Capital Goods Authorisation
3.	Supply of goods by a registered person to Export Oriented Unit
4.	Supply of gold by a bank or Public Sector Undertaking specified in the notification No. 50/2017-Customs, dated the 30th June, 2017 (as amended) against Advance Authorisation.

Explanation -

For the purposes of this notification, –

1. "Advance Authorisation" means an authorisation issued by the Director General of Foreign Trade under Chapter 4 of the Foreign Trade Policy 2015-20 for import or domestic procurement of inputs on pre-import basis for physical exports.
2. Export Promotion Capital Goods Authorisation means an authorisation issued by the Director General of Foreign Trade under Chapter 5 of the Foreign Trade Policy 2015-20 for import of capital goods for physical exports.
3. "Export Oriented Unit" means an Export Oriented Unit or Electronic Hardware Technology Park Unit or Software Technology Park Unit or Bio-Technology Park Unit approved in accordance with the provisions of Chapter 6 of the Foreign Trade Policy 2015-20.

SANJEEV KAUSHAL,
Additional Chief Secretary to Government, Haryana,
Excise and Taxation Department.

55690—C.S.—H.G.P., Chd.